

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(18) (17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/369/ (IB)/2017
NAME OF THE PETITIONER(S) : MICO PLAST INDUSTRIES PVT LTD
NAME OF THE RESPONDENT(S) : GRISHI MANGO PRODUCTS & EXPORTS
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

TN. BUVANESWARAN Counsel for Petitioner Annamalai

ORDER

Counsel for Petitioner present and he has not complied with the provision of section 9(3)(b)and(c) of I&B Code, 2016. Non-compliance with the provision shows that the Petitioner is not interested to pursue the petition. Therefore, the petition abates and is **dismissed**. However, Petitioner is at liberty to file a fresh petition, if desired.

S. Vijayaragavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)